

**IN THE INCOME TAX APPELLATE TRIBUNAL DELHI  
(DELHI BENCH 'H' : NEW DELHI)  
BEFORE SH. G.S.PANNU, HON'BLE PRESIDENT  
AND  
SH. ANUBHAV SHARMA, JUDICIAL MEMBER**

ITA No.7422/Del/2019  
(Assessment Year : 2016-17)

Mr. Ujjwal Singh C1-102, The Legend Apartments, Sushank Lok-3, Sector-57, Gurgaon, Haryana-122011 PAN No. ANXPs6618Q	Vs.	DCIT, CPC Bangalore
<b>(APPELLANT)</b>		<b>(RESPONDENT)</b>

Assessee by	Ms. Pooja Machchhar, CA
Revenue by	Shri Anuj Garg, Sr. DR

Date of hearing:	17.02.2023
Date of Pronouncement:	17.02.2023

**ORDER**

**PER ANUBHAV SHARMA, JM:**

The Assessee has come in appeal against the appellate order dated 20.06.2019 of Commissioner of Income Tax (Appeals)-1, Gurgaon in appeal no. 124/18-19 for Assessment Year 2016-17 whereby the appeal of the assessee against assessment order u/s 143(1) of the Income Tax Act, 1961 dated 10.11.2016 passed by Dy. Commissioner of Income Tax, CPC, Gurgaon was dismissed being barred by limitation.

2. During the course of hearing, the Ld. Counsel for the assessee submitted that she has the instruction to withdraw this appeal since it has

become infructuous and filed an application to that effect. The Ld. DR has no objection if the appeal is dismissed as withdrawn.

3. In view of the above, the appeal of the assessee is dismissed as withdrawn.

**Order pronounced in the open court on 17<sup>th</sup> February, 2023.**

**Sd/-  
(G.S.PANNU)  
PRESIDENT**

**Sd/  
(ANUBHAV SHARMA)  
JUDICIAL MEMBER**

Dated : 17/02/2023

\*Binita, Sr. P.S.\*

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,  
ITAT, Delhi